[Shri P.V.G. Raju]

was that if the Ramapadasagar was completed, the whole of Tamil Nadu could be irrigated....

## 18.00 hrs.

[MR. DEPUTY-SPEAKER in the Chair].

MR. DEPUTY-SPEAKER: You can continue tomorrow.

SHRI P. V. G. RAJU: Thank you very much.

# HALF-AN-HOUR DISCUSSION

CASH DEPOSIT FOR BOOKING OF TATA TRUCK AND BUS CHASIS

MR. DEPUTY-SPEAKER: Now we take up the Half-an-hour discussion. Shri Dileep Singh Bhuria.

थी दिलीप सिंह भूरिया (भावःआ) : माननीय उपाध्यक्ष महादेय, मैंने एक प्रश्न टाटा कम्पनी के बारे में माननीय मंत्री जी से पूछा था, जिसका उत्तर 18 तारीख कां दिया गया । टाटा कम्पनी जो बस और टक चेसेज बनाती है, वह नियम के विरुद्ध, कानून के विराद्ध काम करती हैं। यदि आप टाटा के आंकड़े दो खिंगे, तो आ प पाये गे कि 1974 में टाटा चेसेस की कीमत 61 हजार रु. थी, लेकिन बाज उसको कीमत 1 लाख 68 हजार रु. ह<sup>3</sup>---तीन ग्ना कीमत उसने बढ़ा दी है और इसके साथ ही साथ प्रत्येक व्यक्ति जो चेसेस लेगा चाहता है, उससे छः हजार रापया जमा करवाती है। मुझे मालूम है 1978 से लाखों आदमी उस लाइन में लगे हैं, लेकिन उन लोगों का चंसेस नहीं मिलती है, परस्तु वह 50-60 हजार रत. ब्लैक में बिकती है। आज हमारे दोश के अन्दर रोल्ये के बाद यदि माल ढोने या आदमियों को लेजाने का नम्बर आता है, तो यह बसेस और ट्रक्स का ही है। खास करके यदि आप आज गांवों में देखेंगे, तो जाप पायेंगे कि जितने जादमी बस के अन्दर बैठे हुए हैं, उतने ही जपद बैठे हुए है। बसेज न मिलने के कई बार प्रामीण लोग मीलॉ पैदल चलते हैं और कई जगह तो ऐसी खटारा बसें

MARCH 11, 1981 booking of Tata Truck and Bus Cashssis (HAH)

बलती है कि उनको डर होता है कि वे ठीक से पहुंच भी पायें में या नहीं पहुंच पायोंगे। एसी बसें खास करके पहाड़ी एरिया में ज्यादा होती ह<sup>1</sup> जहां गरीब लोग रहते हैं, कमजोर लोग रहते हैं, आदिवासी लोग रहते ह<sup>4</sup>, हरिजन लोग रहते हैं।

हमारे देश के अन्दर बहुत सारे गरीब लोग, पढ़े-लिखे नजवान है, जिनको पास लाइसॉस है, ब्स चलाने का आँच टक चलाने का, परन्तु यह जो व्यवस्था है, उस व्यवस्था के अन्दर वह गरीब आदमी कभी भी बस याटूक का मालिक नहीं बन सकता है, बस को नहीं खरीद सकता है। इस प्रकार की व्यवस्था इस कम्पनीने कर रखी हे। वहां पर 6 हजार रु. जमा करने के लिए गरीब आदमी कहां से लायेगा और वह जमा भी कराता है, तो उसका ब्यान नहीं दिया जाता है। मैं अभी एक माननीय सदस्य का भाषण सून रहा था कि 15 प्सॉट इन्टॅरेस्ट रखा है, वह किस को मिलताही? वहां पर सब फर्जी एकाउन्ट तैयार होता है। कोई भी गरीब आदमी आज के जमाने में न बस चला सकता है, न ट्क चला सकता है। इसलिए मैं माननीय मंत्री जी से जानना चाहता हूं कि हमको इस दंश के अन्दर कितनी बसें और चेसेस की हर साल आवश्यकता होती है ? दुसरे यह कि टाटा ने जो जियम के विरुद्ध रकेन जमा करवाई है, उसका व्याज वह नहीं दता है, उसके खिलाफ आप कौंन से कानून के अभ्दर उसको दंड दोना चाहते हैं और अभी तक आपने क्या दंड दिया है?

दूसरी बात में यह जानना चाहता हूं-यदि इस देश में चेंसिज बनाने में सिर्फ टाटा की ही मोनोपोली है तो आप दूसरी किसी कम्पनी को इन्ट्रोडयूस क्यों नहीं करते हैं? में बाहता हूं कि आप दूसरी कम्पनियों को भी उतनी ही तक्षाद में चेंसिज बनाने का लाइसॅस दें, जिस से जनता को लाभ मिल्रे।

उपाध्यक्ष महादय, आज टाटा के खजाने में कम से कम 200 करोड़े रापया जमा है, जिस का पूरा बोनिफिट टाटा लेता है। अगर यह पैसा बैंकों में अमा हो तो इस 200 करोड रज्यये का उपयोग भारत

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की जजता कर सकती है। इस के बारे में मंत्री जी क्या करना चाहते है, अपने उत्तर में बतलायें ?

मैंने पोपर में पढ़ा है कि टाटा अपने चेंसिज को बाहर भी भेजता है, उजस का लाभ भारत की जनता नहीं उठा सकती है। ये चेसिज काफी तादाद में बाहर जाते हैं – में जानना चाहता हूं कि इस के खिलाफ आप कौन सा कानून ला रहे हैं। अगर ये चेसिअ बाहर न भेजे आयें, तो भारत में बने हुए चौसिज का लाभ भारत के लोग उठा सकते हैं। यहां के चेसिज बाहर जायें और यहां के लोग तकलीफ उठायें, यह उचित नहीं है। मैं जानना माहता हूं कि इसके बारे में आप क्या प्रतिबन्ध लगायेंगे ताकि वे भारत के लोगों को मिल सकें ? यह सितम्बर, 1970 की बात है, उस समय टाटा टुक के चोसिज 44 देशों को भेजता था तथा हर साल 15 हजार चेंसिज बाहर जाते थे। अब मैं समभला हूं वह संस्था और ज्यादा बढ़ गई होगी। अगर उसको रोक कर जो यहां के गरीब लोग है, कमजोर वर्ग के लोग है, उन् को दिये जाएं तो इस से बहुत सुविधा हो सक्वी है।

खजस्थान में एक कारखाना खोला जाना था, जिसके लिए राजस्थान सरकार ने करीब 250 एकड़ जमीन कम्पनी को दी थी। मैं जानना चाहता हूं कि उस कम्पनी में कब तक चंसिज बननी धुरू हो जायांगी, कितनी चेरिज इंगरली बनांगी तथा उनके वित्तरण का क्या प्रोसीजर होगा ?

में यह भी जानना चाहता हुं कि आज इस पर जो 50-60 हजार का ब्लंक चल रहाह, उस ब्लैक को रोकने के लिए भारत सरकार क्या प्रतिबन्ध लगाना चाहती ही तथा जो वेटिंग लिस्ट में बैठे हुए ही उनके लिए आप क्या करना चाहते हैं? क्या आप के पास कम्पनी की दी हुई कोई बोटिंग लिस्ट है कि 1978 से लेकर आज तक कितने लोगे वेटिंग लिस्ट में हैं, उन का कितना रज्पया जमा है तथा उनको कव तक चोसिज मिलेगी ? यदि कम्पनी उनको भोसिज देसकती है, तब तो ठीक है, वरना उन का रूपया लौटाया जाना चाहिये कम्पनी चार-पांच सालों से उन के रत्पये का उपयाय कर रही है---में चाहता हूं कि 4163-LS-13

इस कम्पनी के चिलाफ एसे कड़े कानून बनाये वायें विस से भविष्य में ये लोग देत्र का करोड़ों रूपया इस प्रकार से बरबाद न करें।

जहां तक मुके मालूम है---- 1973 में टाटा ने करीब-करीब 22400 चेसिज बनाइ थीं और ईयरली 36 हजार बनाने का प्लान था, अब तो शायद 50 हजार बनाते हॉगे। इतने चोसिज ब्नाने के बाद भी पहाड़ों में रहने वालां को चौसज नहीं मिलते हैं जिस से उनके जुन्दर भयंक्ररा जसंतोषु व्याप्त है। वहां पर खटारा ब्से चलती हैं। मैं मध्य प्रदेश का रहने वाला हूं, हमारे यहां बगर बाप रोडवेज में बैठे जायें तो पता नहीं आप अपनी मन्जिल पर भी पहुंच सकोंगे या नहीं । कण्डक्टर कहता हैं कि बीमा करा-कर आये हों या नहीं ? कारण यहा है कि चोंसज नहीं मिलती हं, बरसात के दिनों में छाताले कर चलना पड़ता है, अग्र छाता नहीं है तो सफर नहीं कर सकते हैं, सामान गीला हो सकता है। मैं जानना बाहता हूं कि इस कठिनाई को दूर करने के लिये मंत्री जी क्या व्यवस्था करना चाहते ਡੀ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): Sir, the hon. Member's concern is with regard to the shortage of chassis to the buses. It is highly appreciated and the Government is equally concerned about the whole thing. I may tell you the actions that we are taking to meet the shortage which was raised by the hon. Member.

I personally feel that there is a lot of communication gap. The first thing which the hon. Member said is:

"कम्पनी व्याज नहीं दोती है, जो व्याज न दो, उसको क्या सजा मिलनी चाहिये ?''

The hon. Member must know that the company gives 12 per cent interest and this interest is not for a fixed period. Even if after six months a person gets his registration cancelled he will get the interest for that period.

Cash Deposit for **\$8**7

शी फिलिन सिंह भूरिया : व्याज विलक ल बहीं देते हैं, आप साते उनके देस जीवियः ।

धी सत्यनारायण जटिया (ত্তজ্বন) : बाज नहीं दिया जाता है, यह मैने स्वयं देवा है।

SHRI CHARANJIT CHANANA : The Company's statement is that they give 12 per cent rate of interest. In fact, many Members approach us for the allotment of a chassis and we always tell them that if there is any irregularity in the queue and somebody is ignored in the queue they should bring the same to our notice and we will take the action. Sir, interest is part of the contract between the prospective buyer The comcompany. and the that contract is liable under pany to make payment. It becomes a legal case of breach of law. If there are cases of such breach of contract then I shall appreciate if the same are brought to our notice. We shall definitely write to the company as to why this irregularity is being adopted.

As far as the hon. Member's statement that the company has collected Rs. 200 crores as advance. I may point out that the company has given us the information that the deposits over the last two years period are to the tune of Rs. 18 crores. The company has also given us the information that the availability of the chassis takes a period between two and a half years to three years. Here again we always tell the Members that if anywhere the Members feel that there is undue delay then they should bring it to our notice and we shall see to it that that irregularity is not continued at all.

Sir, the hon. Member said that the Tata chassis are defective and, as such, there should be a ban on their export. I would only like the hon. Member to appreciate that when an item goes outside the country in the international market then it acquires an international market orientation. Further, the hon.

booking of Tata

Members would appreciate the chassis made in our country-whether by Tata or Ashok Ley land-do stand the road worthiness test. That is an important thing. But inspite of that if there is any complaint in the knowledge of any Member where the road-worthiness test is in doubt it should be brought to our notice. In fact, we are putting a condition of export obligation on the automibile units with the twin object of our products getting international market orientation and to help to ease the tight foreign exchange position.

Another point made by the hon. Member is the sale of chassis and trucks in black. That in fact is a breach of law. And if at all a case like that comes to the hon. Member's notice the first thing that he should do is that he should have an FIR done, and case registered with the Police. It is a legal case. He can bring it to our notice. That in fact is more a matter of the Ministry of Home Affairs. but even then, if he brings it to our notice, we will try to see that whatever action is needed is taken.

In the case of shortage of chassis, I would like to say this. He has quoted some figures of 1972. Then he has quoted the latest figure. I would like the hon. Member to know that the figure of production of the manufacture of commercial vehicles is like this. For his information I would like to tell him this. The total licensed capacity is spread over 9 companies like TELCO, Ashok Leyland, Simpson and Company, Hindustan Motors, Premier Automobiles etc. These are medium-sized commercial vehicles. Light commercial vehicles are covered by companies like Mahindra and Mahindra, Standard Motors, Bajaj Tempo Limited and Insov Auto. The total licensed capacity is 138,890 and the installed capacity is 95,000. Now the demand projection for 1980-81 25 against the installed capacity of 95,000 was 73,200. The hon. Member said that some people would come and get the fake registration done. In fact there is a methodology of getting an earnest

money like that which is adopted. I am not trying to justify it-K Y Z companies,-but here is the basis of purchase and sale of products of heavy industries which involve working higher capital. The а manufacturers-more so in the case such commodities where the working capital is higher-would like some earnest money to be there so that the bonafide of the buyer is there; and all the companies falling within this line are accepting that. The amount of 6,000 as compared to the total value of the price of the commercial vehicle of Tata is only 4 per cent. And the total amount, as I have told him, is 18 crores.

Now, the hon, Member has complained of the buses of the State of Rajasthan and the hill areas. I would like to request him kindly to bring to ournotice the particular State roadways who are having a problem. Because, as far as State Roadways are concerned, it is our Ministry which takes exceptional vigilance in this matter and tries to put pressure also. The only allotment where we put pressure is the allotment of the chassis to the State Roadways, I will appreciate if the hon. Member took up with the State's people and I am sure there would not be any gap as far as the pressure on our side is concerned

I think I have covered all your points.

I would like only to say one particular thing that the real answer to the problem of the scarcity of the chassis is to expand their production at every level. We in fact are working on schemes. Where there is licensed capacity in any one of the public sector units we are thinking what we could do to remove this scracity; we are working on emergency basis on that particular thing

MR. DEPUTY-SPEAKER: Have you anythig to say about the starting of another industry somewhere?

SHRI CHARANJIT CHANANA: No. Sir. It is not like that. I would not like to give the name of our own project,

Cash Deposit for PHALGUNA 20, 1902 (SAKA) booking of Tata Truck and Bus Chassis (HAH)

> bacause, we are working on the exercise, as to whether a collective effort of a few of our projects can be made so that we can introduce more additional chassis in the market so that the shortage does not remain there. We ..... really concerned about the whole thing.

> I would like the House to know one thing about TELCO. The steps which the Government has taken now is to increase the quantum of production, the quantum of the supply of the chassis into the Indian market. Number one TELCO have been peris, Messres. mitted to expand their production at Jamshedpur and Poona under the 'Facilities of Automatic Growth' by about 8,500 vehicles in all. They are working on it.

> (2) Ashok Leyland have been permitted expansion of capacity from their present level of 12,500 vehicles per annum to 40,000 vehicles per annum through the establishment of 3 new units. Now, I am mentioning about the 3 units because the hon. Member was asking about the setting up of a commercial vehicle unit in Rajasthan. Now, these three units are to be established in Tamil Nadu Maharashtra and Rajasthan. This would mean additional capacity of 27,500 chassis by Ashok Leyland.

(3) The licence issued to M/s. Simpson & Company Limited in 1963 for the manufacture of Commercial vehicles was reactivated by the Government and the Company has been permitted to produce 12.000 vehicles per annum with a pay-load range of 7.5 tonnes. The company has started assembling these vehicles with imported CKD packs from Ford of the U.K. utilising their Perkins engines.

(4) The facilities have been given to the commercial vehicle manufacturers to import critical components at concessional duty in order to augment production.

Finally, one of the reasons why the production was less was due to inside-

## [Shri Charanjit Chanana]

quate supply of power to these units. There was a cut in power supply and therefore there was a decrease in the production. But what we have done now is that we have given licence for the installation of diesel power generating sets by the manufacturers in order to enable them to augment the availability of power. Production of commercial vehicles during the last five years is as follows:

1975-1976	 <b>40,3</b> 76
1 <b>976-</b> 1977	 46,242
1978-1979	 <b>58,25</b> 5
1978-79	 58,255
1979-1980	 <b>57,44</b> 1

For the current year 1980-1981 the production figure would be in between 65,000 and 70,000. We are not sure about this beacuse the month's figure has not been received. As far as the company in question is concerned, they are teling us that by the end of the year they would be completing the mark of 36,000 units

ं भी विलीप सिंह भूरियाः मेरे दो प्रश्नों का उत्तर नहीं आणा।

MR. DEPUTY-SPEAKER: If you want any clarification, you can ask.

भी विलीभ सिंह भ्रिया : उपाध्यक्ष महोदय, मेरी दो बातों का जवाद नहीं आया है। एक तो यह कि 18 तारीख को जो जवाब दिया गया था उसमें लास्ट में प्रहन ''ख'' के उत्तर में बताया गया था कि ''अग्रिम जमा राघि एकतित करना कंपनी जमा नियमों की नियंत्रक धाराओं के अधि-कार क्षेत्र से बाहर है।'' मैं मंत्री जी से पूछता हू कि उस्के बारे में आपका क्या कहना है। दूसरी बात यह है कि जेसिस डिस्ट्रीब्यूट करने की कोई पालिसी बनाई जा रही है या उसको आप अपने अधिकार में ले रही है?

SHRI CHARANJIT CHANANA: I think there is some misunderstand-

ing. As far as the question of the hon Member is concerned, I would only like to clarify that the Companies Deposits Rules do not prohibit the collection of such deposits and hence this deposit does not fall within the mischief of the existing regulations. Now, secondly, as far as the distribution part of hon. Member is concerned, I would only say that this is not covered by the guidelines. As I have submitted already in the House, the solution of the problem lies only in the purchase of chassis once the over-production is there. There is no problem of distribution at all. If there is surplus then they might come up with a request that we should buy these chassis and there will be no problem.

MR. DEPUTY-SPEAKER: I would request the hon. Memebers to be brief and put only new points that they have, because a cultural function is there and there is a request that all of us should attend.

SHRI KRISHNA CHANDRA HAL-DER (Durgapur): The trucks are playing a very important role in carrying essential commodities from one place to another. Due to delay and pilferage in goods trains, people are relying more and more on trucks for carrying goods from Kashmir to Gauhati and Delhi to Trivandrum. On account of the rise in price of petrol and diesel, most of the people depend on buses. Even after the introduction of advance deposit system, the truck owners and the bus owners have to wait for more than a year to get their chassis. This is in spite of their advance deposit. They are harassed and they do not get the chassis in time. This ultimately leads to difficulties in carrying goods and passengers.

The Durgapur Truck Association, the West Bengal Bus Syndicate and other organisations from different States gave representations to the Government in this connection and 1

## 393 Cash Deposit for PHALGUNA 20, 1902 (SAKA) booking of Tata 394 Truck and Bus Chassis (HAH)

forwarded those representations to the then Transport Minister, Shri A. P. Sharma and even I forwarded several representations to the hon. President. I only received acknowledgement, but no remedial measures were taken. I would like to know, what remedial measures Government wants to take for this

In reply to part (d) of the question, it was stated that the collection of advance deposits is outside the purview of the regulatory provisions of the company deposit rules. Will the Government bring forward an amendment to the company deposit rules to do away with the collection of advance deposit?

The hon. Minister has stated that there is scarcity of chassis, but he has not indicated what is the actual requirement or demand for truck chassis and bus chassis and what they can supply. What is the gap between supply and demand? How long will you take to remove the short supply of chassis for trucks and buses? It is a very important question, because if you cannot meet this demand. the transport of essential commodities from one place to another is badly affected. I would like to have categorical answers to my questions.

SHRI K. MALLANNA: (chitradurga): In part (d) of the question, it was stated that the collection of advance deposit is outside the purview of the regulatory provisions of the company deposit rules. According to the hon. Minister, the company deposit rules canont bar the collection, or the company rules have not contemplated the collections. That means that the Tata company violated the provisions. The fleposit of Rs. 6000/- collected for each chassis during two years has accummulated to Rs. 18 crores.

Sir the deposit is not contemplated according to the Companies' Act or according to the Companies' Deposit rule. At least this amount gees to black money or unaccounted money. I want to know Whether the Government is going to encash this and what is the profit out of these Rs. 18 crores?

# भी रामस्वतार झालगी (पटना) 3 उपाध्यका महादेय, टाटा हिन्दुस्तान का दूसरा इजार-वार पुंजीपति है, जिसकी माया आहा तक फैली हुई है, हम और आप सभी जानते है। टाटा की माया यहां तक, सरकार तक पहुंची हुई है। इसलिये मुभे तो संवह है कि बगर कोई गढ़बड़ी टाटा के द्वारा टैल्को में की जाती होगी....

SHRI ANANDA GOPAL MUKHO-PADHYAY (Asansol): Mr. Deputy-Speaker, Sir, Mr. Ramavatar Shastri has said something important. Question is, is he talking from faith or from knowledge?

SHRI RAMAVATAR SHASTRI: I am talking from faith and knowledge both

MR. DEPUTY-SPEAKER: Mr. Ramavatar Shastri does not know that Tata is going to start some industry in Russia.

SHRI RAMAVATAR SHASTRI: Let them do that. They will settle with them.

MR. DEPUTY-SPEAKER: I am saying only for the information of the House

SHRI RAMAVATAR SHASTRI: It may be your information.

यहां इस बात की शंका प्रकट की गई है कि टाटा जिन लोगों से 6 हजार रजपग जमा करते हैं, उनको वह सूद नहों देते हैं। मंत्री जी ने कहा कि मुन्ने यताया गया है कि देते हैं। आपको यह सबर है और यहां के कई माननीय सदस्यों को सबर है कि वह नहीं देते हैं। क्या आप उसको जांच कर के सुदन को सही सुचना देगे?

दूसरी बात में यह जानना चाहता हू कि टैल्को में जो चेंसिज ट्रक और बस का बनता है या और कंपनियां में बनता है, जो सारी की सारी कंपनियां निजी प्राइवेट सैक्टर में हैं तो उनका सम्बन्ध हमारे दोश की ट्रांस्पोर्ट से है । अगर पौपल्स ट्रांस्पोर्ट पालिसी होती सरकार की, जो कि मेरी समफ में नहीं है, तो निश्चय ही ट्रक और बस के चेंसिज बनाने वाली टैल्को या ब्रूसरी

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# [ मी रायावतार बास्त्री ]

कम्पनियाँ के साथ इनका व्यवहार दूतरा होता । यह नहीं है । इस्तीलय में जानना पाहता हूं कि टुक बनाने के लिये क्या हम अभी टैल्को पर ही सीमित अपने को करना चाहते हैं ?

एक ट्रक का चतेसिस बनाने में कृत सर्चा आपने जरूर पता लगाया होगा कि कितना होता है और टाटा एक चेसिस को बेचता कितने में है? अगर आप यही बता देगे तो देखवासियों को मालूम हो जायेगा कि टाटा की लूट किस तरह से होती है?

में यह भी जानना चाहता हूं कि उसके वितरण और उत्पादन दोनों में किसी भी स्टोज पर क्या सरकार का कोई नियंत्रण है ताकि आप जान सक कि उत्पादन की स्थिति क्या है? इनको इंस्टाल्ड कौपेंसिटी क्या है, कितना बना रहे हैं, कितना ब्लैक में बेच रहे है कितना सही दाम पर बेच रहे है? इसका पता लगाने के लिये क्या आपने कोई माप दंड तय किया है? मंत्री महोदय कहते हैं कि उनको व्याज मिलता है, हम कहते हैं कि व्याज नहीं मिलता है। तो उनको व्याज मिले, इसके लिये उस रावि को टाटा के पास जमा कर-वाने को बजाये बैंक या पोस्ट आफिस में उन के नाम से जमा क्यों नहीं करवाते हैं? इस में क्या कठिनाई है?

देश में टकों और बसों की बहुत कमी है। सरकार ने मारूति को ले लिया है और अपने लोगों को पैसाद दिया है, हालांकि उससे कुछ कायदा नहीं होने वाला ह और एसा करने की जरूरत नहीं थी। क्या सरकार टकों और बसों की कमी को पूरा करने के लिए टेलको कौर अशोक लेलोंड वगैरह सब कम्पनियों का राष्ट्रीयकरण करने को लिए तैयार है, अगर नहीं, तो क्यों नहीं?

DEPUTY-SPEAKER: Now, MR. Mr. Atal Bihari Vajpayee is not available.

SHRI RAMAVATAR SHASTRI: I was taking his time.

DEPUTY-SPEAKER: But MR. you are not permitted to do it.

#### MARCH 11, 1981 booking of Tata 396 Truck and Bus Chassis (HAH)

SHRI CHARANJIT CHANANA: Regarding the first question of the hon. Member, I would only tell him that he should have listened to my earlier reply. Even at the risk of repetition. I can again read out the statement. The hon. Member has referred to the Durgapur Truck Owners' Association's problems and to harassment of people. As far as harassment is concerned, of course not getting a thing when you want it is, in itself, a harassment. And we are concerned with that part of the harassment. But if an individual is harassed in a way in which he thinks he is harassed, I shall appreciate it if the hon. Member kindly brings that particular harassment to my notice. If it is against a rule or against a law, and if he bring it to my notice, I will take whatever action has to be taken against that particular thing.

Another point which the hon. Member has asked me is: what are the steps taken by the Government? have already read out the five points. If you want, I can read them out again.

DEPUTY-SPEAKER: Not MR. necessary.

CHARANJIT CHANANA: SHRI main thing is that the solution The to the problem lies in producing enough, Another hon. Member's point was that I did not inform the House about the demand projections. About that also, in fact, if I read out the statement made by me earlier, it will only be a repetition. I wtll again read it out. I had said that for 1980-81, the demand projection was 73,200. Against this demand projection, the licensed capacity is 1,38,890 units; and I have also said in this House that as against this, the installed capacity is 95,000. (Interruption) I will give the total production figures also to the hon. Member. The production figures are: for 1973-74-43,000. This again I have already talked about; and I have said that the production

## 397 Cash Deposit for PHALGUNA 20, 1902 (SAKA) booking of Tata 398 Truck and Bus Chassis (HAH)

figure to-day would be between 65,000 and 70,000. Now, the gap between the installed capacity and production is due mainly to the infrastructural gap; and we are trying to see—Sir, about the steps I think I have to repeat, so that the hon. Member will understand.... (Interruptions).

SHRI KRISHNA CHANDRA HAL-DER: The shortage would be 8,000.

SHRI CHARANJIT CHANANA: Sir, do you want me to report the steps taken?

MR. DEPUTY-SPEAKER: He knows that; not necessary.

SHRI CHARANJIT CHANANA: The hon. Member here has a sked me a question on Company Law, and the Company Law statement I have already given.

SHRI KRISHNA CHANDRA HAL-DER: I had put another question regarding the amendment of the rules for advance deposits.

SHRI CHARANJIT CHANANA: The hon. Member must know that 1 have already said that the number of products of heavy industry is not one. There are many; e.g. printing machines, tractors, commercial vehicles, cars etc. They are taking this money. I am not trying to justify Company X. Y or Z. I have said this earlier also. It is to prove the bonafide of the demand of the product. As the hon. member has rightly said there are cases where the people want to get the benami things also done. To avoid that particular thing, we want that only genuine and bonafide cases should be there for the allotment of the commercial vehicles.

SHRI KRISHNA CHANDRA HAL-DER: You tell something about the rules for advance so that genuine people will get it.

MR. DEPUTY-SPEAKER: Mr. Helder, if everybody registers his name, then it will be difficult.

SHRI CHARANJIT CHANANA: I will request the hon, member to see one particular thing which he would be knowing also. I don't have to show it to him. This is Patriot newspaper dated 10th. There is an advertisement of the Indian Banks Association. If you see the rate of interest you will come to know about it. I do not know if you are concerned with the buyers or the purchasers. If your concern is for the buyers, if a buyer puts his money without a fixed term, without a fixed tenure of the deposit, he would not get more than 5 to 5 per cent interest from the bank whereas this company is paying 12 per cent. As the hon. members had said that they have not paid, I am surprised why the complaints have not been brought to our notice.

SHRI DILEEP SINGH BHURIA: This is not a question of paying interest; this is a question of violating the rules. They are violating the comrany deposit rules.

MR. DEPUTY-SPEAKER: He said that it is not a violation of the rules.

SHRI CHARANJIT CHANANA: It is not violation of the rules. I have already told the member: I have already given the clarification also that it is not covered. (Interruptions). It is within the Companies Law itself. (Interruptions) Shastriji was talking of a wonderful thing about the popular transport policy. I do not know what were the ingredients of that policy. I would appreciate if he explains them.

MR. DEPUTY-SPEAKER: Then we will have another Half-an-Hour Discussion. Another thing is that you are not a Transport Minister.

SHRI CHARANJIT CHANANA: But we have to explain to him. फिर बास्त्री जी ने जो मापदण्ड की बात की है, मैं ने पहले यह कहा है कि ब्लैक में कोई भी चीज बेचना ला के बिलाप है

# [श्री घरन जीत चानना]

और जो लाको तोडेगा वह तो U.S. किमिनस होगा। आस के लिए लाहै और उस का मापदण्ड बालरेडी ला में बना हुआ 8

फिर आप ने कास्ट और प्रइफिट की बात कही, तो वह आप को मेरे से ज्यादा पता होगा क्यॉ कि आप तो उस के विशेषज्ञ हैं। बाप जानते हैं कि जब ये कम्पनीज बैलेंस शीट बनाती हैं तो उस में वो कालम्स होते ह-वसेट्स एंड लायबिलिटीज। उसके अंदर यह होता है और वह इनकम टैक्स डिपार्टमें टको अंदर पड़ता है। वह इन सारी मीजों को देखते हैं। उस का पूरा रेगू-लेखन मिनिस्ट्री आफ फाइनेंस और इनकम टैक्स डिपार्ट मेंट वाले देखते हैं।

भी रामावतार झास्त्री : कोस्ट आफ प्रो-डक्सन क्या होता है, यह तो बताइए।

मी बरणबीत वाननाः कास्ट आफ प्रो-डक्सन के लिए आप वलग से सवाल पूछेगें तो मैं बता द्र्यां।... (व्यवधान)...

श्री रामावतार झाल्वी : चेंसिस बनाने में कितना खर्च पड़ता है और वह क्या प्राइस चार्ज करते है, यह तो बताइए।

एक मानजीय सबस्य : इस का इम से क्या सम्बन्ध है?

भी राबाबतार झास्त्रीः क्यों नहीं सम्बन्ध हु ? . . . (व्यवधान). . .

booking of Tata Truck and Bus Chassis (HAH)

MR. DEPUTY-SPEAKER: It will vary from year to year according to the price increase.

SHRI CHARANJIT CHANANA: Would you kindly advice the hon. member to study the balance-sheets of the companies.

DEPUTY-SPEAKER: MR. You would have studied all the balancesheets of the company. You are an expert in that. Why do you want this information from the Minister.

SHRI RAMAVATAR SHASTRI: What is the cost of production of the chasis and what is the value?

SHRI CHARANJIT CHANANA: The hon. member would get a copy of the balance-sheets from the Company Law Administration from the Library and he should study that.

MR. DEPUTY-SPEAKER: The House stands adjourned to re-assemble tomorrow at 11 A.M.

## 18.44 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, the 12th March, 1981/Phalguna 21, 1902 (Saka).

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